

- Read : 1) Law & Judiciary Department, Mantralaya, Mumbai, Notification No. SPC-1321/C.R.38/D-IX, dated 23/03/2021.
2) District & Sessions Court, Pune office order No.Gen./J.O./15/2021, dated 25/03/2021.

DISTRICT & SESSIONS COURT PUNE.

OFFICE ORDER

No. Tech./12/2021

Dated : 3rd April, 2021

In view of Notification of Law and Judiciary Department, Mumbai above referred No.1, in order to have equal distribution of the cases, as per Section 5 (5) of M.C.O.C.Act, the following order is passed on administrative grounds with immediate effect.

PART - I

(Five Sub-Divisions of Pune City Division's)

(1) First Information Reports for the offences registered under "M.C.O.C.Act, 1999 & N.I.A.Act 2008" shall be submitted in the Court of Shri. S. R. Navandar, District Judge-6 & Addl. Sessions Judge and Special Judge, M.C.O.C.Act & N.I.A.Act Court, Pune i.e. Five Sub-Divisions of Pune City Division's as mentioned in Para No.2 of the Part-I.

(2) Shri. S. R. Navandar, District Judge-6 & Addl. Sessions Judge and Special Judge, M.C.O.C.Act & N.I.A.Act Court, Pune shall attend the Remand Work, Bail Applications, other Misc. Applications and all allied work of the said Act of all Police Stations including in Sub-Division as mentioned below :-

Sr.No.	Division	Sub-Divisions
1)	Pune City Division	1) Faraskhana 2) Swargate 3) Lashkar (Cantonment) 4) Kothrud 5) Crime Unit-2

(2)

PART - II

(Six Sub-Divisions of Pimpri-Chinchwad Division's)

(1) First Information Reports for the offences registered under "M.C.O.C.Act, 1999 & N.I.A. Act 2008" shall be submitted in the Court of Shri. A. N. Sirsikar, District Judge-9 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C.Act & N.I.A.Act Court, Pune i.e. Pimpri-Chinchwad Division as mentioned in Para No.2 of the Part - II.

(2) Shri. A. N. Sirsikar, District Judge-9 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune shall attend the Remand Work, Bail Applications, other Misc.Applications and all allied work of the said Act of all Police Stations including in Sub-Division as mentioned below :-

Sr.No.	Division	Sub-Division
1	Pimpri-Chinchwad Division	1) Pimpri 2) Chakan 3) Wakad 4) Dehu Road 5) Crime Unit 6) Special Branch

PART - III

(Eight Sub-Divisions of Pune City Division's)

(1) First Information Reports for the offences registered under "M.C.O.C.Act, 1999 & N.I.A. Act 2008" shall be submitted in the Court of Shri. A. Y. Thatte, District Judge-14 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune i.e. Pune City Division as mentioned in Para No.2 of the Part-III.

(3)

(2) Shri. A. Y. Thatte, District Judge-14 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune shall attend the Remand Work, Bail Applications, other Misc.Applications and all allied work of the said Act of all Police Stations including in Sub-Division as mentioned below :-

Sr. No.	Division	Sub-Division
1	Pune City Division	1) Vishrambaug 2) Khadki 3) Sinhgad Road 4) Yerwada 5) Hadapsar 6) Wanwadi 7) Crime Unit-1 8) Economic Office Wing

PART - IV

(Seven Sub-Divisions of Pune Rural Division's)

(1) First Information Reports for the offences registered under "M.C.O.C.Act, 1999 & N.I.A. Act 2008" shall be submitted in the Court of Shri. G. P. Agrawal, District Judge-15 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune i.e. Pune City Division as mentioned in Para No.2 of the Part-IV.

(2) Shri. G. P. Agrawal, District Judge-15 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune shall attend the Remand Work, Bail Applications, other Misc.Applications and all allied work of the said Act of all Police Stations including in Sub-Division as mentioned below :-

(4)

Sr. No.	Division	Sub-Division
1	Pune Rural Division	1) Lonawala 2) Khed-Rajgurunagar 3) Junnar 4) Baramati 5) Daund 6) Bhor 7) Haveli

PART - V

(Institutions & Cases allotment)

(1) All the cases for the offences alleged to have been committed under the said act, shall be filed/instituted in the court of Shri. S. R. Navandar, District Judge-6 & Addl. Sessions Judge and Special Judge (under M.C.O.C.Act) & N.I.A.Act., Pune.

(2) All the instituted Sessions Cases under the said act, henceforth be allotted by Police Stations wise to Shri. S. R. Navandar, District Judge-6 & Addl. Sessions Judge and Special Judge (under M.C.O.C.Act) & N.I.A.Act., Pune amongst himself and to (1) Shri. A. N. Sirsikar, District Judge-9 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune, (2) Shri. A. Y. Thatte, District Judge-14 & Addl. Sessions Judge and Special Judge under M.C.O.C.Act & N.I.A.Act. Court, Pune, (3) Shri. G. P. Agrawal, District Judge-15 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune.

...5/-

(5)

(3) Criminal Proceedings (under Maharashtra Control of Organized Crime Act) as per Annexure-'A' are hereby withdrawn from the file of Shri. A.N. Sirsikar District Judge-9 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune and made over to the file of Shri. G. P. Agrawal, District Judge-15 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune for disposal in accordance with law with immediate effect.

(4) Criminal Proceedings (under Maharashtra Control of Organized Crime Act) as per Annexure-'B' are hereby withdrawn from the file of Shri. A. Y. Thatte, District Judge-14 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune and made over to the file of the **Undersigned** for disposal in accordance with law with immediate effect.

(5) Criminal Proceedings (under Maharashtra Control of Organized Crime Act) as per Annexure-'C' are hereby withdrawn from the file of Shri. A. Y. Thatte, District Judge-14 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune and made over to the file of Shri. G. P. Agrawal, District Judge-15 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune for disposal in accordance with law with immediate effect.

(6) This order be displayed on the notice board of concerned Courts.

(7) Inform all concerned officials and departments.

Sd/-

(S. R. Navandar)

District Judge-6 & Addl. Sessions Judge
and Spl. Judge under M.C.O.C.A. &
N.I.A. Act., Pune

...6/-

(6)

Copy forwarded with compliments for information and necessary action :-

- 1) Shri. A. N. Sirsikar, District Judge-9 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune
- 2) Shri. A. Y. Thatte, District Judge-14 & Addl. Sessions Judge and Addl. Spl. Judge under M.C.O.C. Act & N.I.A. Act Court, Pune
- 3) Shri. G. P. Agrawal, District Judge-15 & Addl. Sessions Judge and Addl. Spl. Judge of M.C.O.C. Act & N.I.A. Act Court, Pune
- 4) The District Government Pleader, Pune
- 5) Asstt. Superintendent, G.O. Section, District Court, Pune
- 6) Bench Clerk of Shri. S. R. Navandar, District Judge-6 & Addl. Sessions Judge and Special Judge, M.C.O.C. Act & N.I.A. Act Court, Pune
- 7) Computer Section, District Court, Pune

By Order,


Registrar,

District & Sessions Court, Pune

Annexure - 'A'

Order No.Tech./12 /2021,
dated :03/04/2021.

M.C.O.C.A.'s Special Cases are hereby withdrawn from the file of Shri. A. N. Sirsikar, District Judge-9 & Addl. S.J. and Addl. Spl. Judge for MCOCA Court, Pune and transferred to the file of Shri. G. P. Agrawal, District Judge-15 & Addl. S.J. and Addl. Spl. Judge for MCOCA Court, Pune

Sr. No.	M.C.O.C.A. Spl. Case No.	Ready	Unready	U.T.P. No. of Accused
1	4/08	-	Unready	-
2	12/14	Ready	-	1
3	16/15	Ready	-	2
4	5/16	-	Unready	3
5	9/16	-	Unready	2
6	12/16	Ready	-	1
7	18/16	Ready	-	4
8	5/17	-	Unready	3
9	10/17	-	Unready	17
10	18/17	-	Unready	4
11	19/17	-	Unready	10
12	24/17	-	Unready	3
13	27/17	-	Unready	1
14	3/18	-	Unready	4
15	8/18	-	Unready	5
16	15/18	-	Unready	9
17	20/18	-	Unready	6
18	28/18	-	Unready	6
19	52/18	-	Unready	-
20	56/18	-	Unready	1
21	7/19	-	Unready	4
22	11/19	-	Unready	1
23	13/19	-	Unready	5
24	17/19	-	Unready	5

(2)

Sr. No.	M.C.O.C.A. Spl. Case No.	Ready	Unready	No. of U.T.P.
25	32/19	-	Unready	14
26	34/19	-	Unready	5
27	39/19	-	Unready	7
28	46/19	-	Unready	3
29	50/19	-	Unready	10
30	53/19	-	Unready	3
31	61/19	-	Unready	4
32	15/2020	-	Unready	6
33	117/2020	-	Unready	4
34	425/2020	-	Unready	4
35	491/2020	-	Unready	5
36	513/2020	-	Unready	3
37	675/2020	-	Unready	3
38	680/2020	-	Unready	9
39	108/2021	-	Unready	6

Sd/-

(S. R. Navandar)

District Judge-6 & Addl. Sessions Judge
and Spl. Judge under M.C.O.C.A. &
N.I.A. Act., Pune

Annexure - 'B'

Order No.Tech./12 /2021,

dated : 03/04/2021.

M.C.O.C.A.'s Special Cases are hereby withdrawn from the file of Shri. A. Y. Thatte, District Judge-14 & Addl. S.J. and Addl. Spl. Judge for MCOCA Court, Pune and transferred to the **Undersigned**.

Sr.No.	M.C.O.C.A.'s Spl. Case Number	Ready	Unready	Part-Heard	Number of UTP
1	16/2014	√	---	Hearing	06
2	05/2015	√	---	Part-heard	10
3	06/2015	√	---	Part-heard	06
4	20/2015	√	---	Hearing	---
5	03/2016	√	---	Part-heard	07
6	13/2016	√	---	Part-heard	03
7	15/2016	√	---	Part-heard	05
8	25/2016	√	---	Hearing	06
9	01/2017	√	---	Part-heard	06
10	09/2017	√	---	Hearing	08
11	13/2017	√	---	Hearing	02
12	20/2017	---	√	Charge	04
13	22/2017	---	√	Charge	07
14	28/2017 ^e	√	---	Hearing	04
15	01/2018	---	√	Charge	03
16	11/2018	---	√	Charge	02
17	14/2018	√	---	Hearing	03
18	17/2018	---	√	Charge	---
19	21/2018	√	---	Part-heard	04

Sr.No.	M.C.O.C.A.'s Spl. Case Number	Ready	Unready	Part-Heard	Number of UTP
20	25/2018	---	√	Charge	15
21	32/2018	---	√	Charge	07
22	38/2018	---	√	Charge	---
23	41/2018	---	√	Charge	02
24	05/2019	---	√	Charge	03
25	09/2019	√	---	Hearing	06
26	27/2019	---	√	Charge	19
27	390/2020	---	√	Charge	07
28	727/2020	---	√	Charge	04
29	171/2021	---	√	Charge	05
30	222/2021	---	√	Charge	05

Sd/-

(S. R. Navandar)

District Judge-6 & Addl. Sessions Judge
and Spl. Judge under M.C.O.C.A. &
N.I.A. Act., Pune

Annexure - 'C'

Order No.Tech./12 /2021,
dated : 03/04/2021.

M.C.O.C.A.'s Special Cases are hereby withdrawn from the file of Shri. A. Y. Thatte, District Judge-14 & Addl. S.J. and Addl. Spl. Judge for MCOCA Court, Pune and transferred to the file of Shri. G. P. Agrawal, District Judge-15 & Addl. S.J. and Addl. Spl. Judge for MCOCA Court, Pune

Sr.No.	M.C.O.C.A.'s Spl. Case Number	Ready	Unready	Part-Heard	Number of UTP
1	05/2013	√	---	Part-heard	04
2	08/2015	√	---	Part-heard	03
3	21/2016	---	√	Charge	07

Sd/-

(S. R. Navandar)

District Judge-6 & Addl. Sessions Judge
and Spl. Judge under M.C.O.C.A. &
N.I.A. Act., Pune

